





# \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 46/2019

UNION OF INDIA

.....Plaintiff

Through: Ms. Sumiti Yadava, Adv.

versus

### KHAITAN HOLDINGS (MAURITIUS) LIMITED & ORS.

.....Defendant

Through: Ms. Madhavi Agrawal, Adv. for D-1 (through VC).

Mr. Jimut Mohapatra, Adv. for D-2

Mr. Tejasvi Chaudhary, Adv. for D-3 & 4 (through VC).

Mr. Daksh Arora, Adv. for D-5.

D-4 is stated to have expired.

#### CORAM: JOINT REGISTRAR (JUDICIAL) SH. DEVENDER KUMAR GARG (DHJS) O R D E R

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Proceedings are being conducted through hybrid mode.

11.07.2024

## IA No. 8940/2024 (by D-4 u/s 151 CPC)

1. It is submitted that the captioned IA was already disposed off vide order dated 24.04.2024. Registry to take note of the same.

### I.A. No.23169/2023 (by plaintiff u/O VI Rule 17 r/w Section 151 of CPC, 1908 by plaintiff for amendment of Suit)

- 2. Replies to the captioned IA were already filed on behalf of defendant no.1 to 3.
- 3. As per office noting separate replies to the captioned IA were filed on behalf of defendants no.4 & 5.

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4. No rejoinder to the received defendants has been filed on behalf of the plaintiff. Time sought. Let the same be filed within four weeks.

<u>CS(OS) 46/2019;</u>

IA No. 8622/2023 (by D-1 u/S 151 CPC for bringing on record subsequent facts and directions);

IA No.1235/2019 (by plaintiff for stay);

<u>IA No.6713/2019 (by D-4 u/O I Rule 10 (2) r/w Section</u> <u>151 CPC);</u>

<u>IA No.11583/2019 (by plaintiff u/O XI Rule 1, 4 & 9 of CPC);</u>

IA No.11574/2019 (by plaintiff u/O XI Rule 12 CPC);

<u>IA No.6714/2019 (by D-5 u/O I Rule 10(2) r/w Section 151</u> <u>CPC);</u>

IA No.11579/2019 (by plaintiff u/O XI Rule 12 CPC);

IA No.11576/2019 (by plaintiff u/O XI Rule 12 CPC);

IA No.11575/2019 (by plaintiff u/O XI Rule 10 (2) r/W Section 151 CPC for impleadment of Mr. Nalin Khaitan);

<u>IA No.11580/2019 (by plaintiff u/O XI Rule 1, 4 & 9 of</u> <u>CPC) &</u>

IA No.11581/2019 (by plaintiff u/O XI Rule 12 CPC) & IA No.11582/2019 (by plaintiff u/O XI Rule 12 CPC)

- 5. Ld. Counsel for defendants no.3 and 4 has submitted that defendant no.4 has passed away on 10.05.2024. Ld. Counsel for plaintiff seeks time to take appropriate steps for impleadment of LRs of defendant no.4. Let needful in this regard be done.
- 6. Re-notify the matter for further proceedings on **09<sup>th</sup>** September, 2024.

# DEVENDER KUMAR GARG (DHJS) JOINT REGISTRAR (JUDICIAL)

JULY 11, 2024/v

Click here to check corrigendum, if any

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